

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

O.A. NO. 517 OF 2022

IN THE MATTER OF:

D S KATARIA & ORS.

.....APPLICANTS

VERSUS

GOVT. OF NCT OF DELHI & ORS.

.....RESPONDENTS

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Through

Pujakalra

PUJAKALRA

STANDING COUNSEL MCD

38/5, BASEMENT, EAST PATEL NAGAR

NEW DELHI

MOB. 9312839323

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New Delhi

Dated:- 16.01.2024

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ACTION TAKEN REPORT ON BEHALF OF THE MCD IN THE COMPLIANCE OF THE ORDER DATED 22.11.2023 PASSED BY THIS HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH.

1. That the present original application has been filed by the applicants with the grievance regarding pollution caused by continuous heavy vehicular movement by all sorts of vehicles day and night on residential area approach road, which is being used as National Highway, due to presence of goods godowns, big cargo stores, ware houses in Rangpuri Pahari area causing serious health hazard to residents of Sector E-2 and Sector E-1, Vasant Kunj, New Delhi. The applicant has further submitted that building / construction material is being dumped on vacant land adjacent

to Sector E-2 on the southern side of society. The activity of loading and unloading of dumpers goes on day and night causing air pollution making life of the residents of the society miserable.

2. That the present matter was listed before this Hon'ble NGT on 23.12.2022 wherein DPCC also issued directions to the Deputy Commissioner (Najafgarh Zone), Municipal Corporation of Delhi, passed directions as: "*MCD shall take necessary action to prevent road dust emissions by blacktopping the road which is not under jurisdiction of DDA and provision of adequate sprinkling on the roadside*". In this regard, it is submitted that regular sprinkling of water has been done by MCD on the mentioned road. (Photographs of same is annexed herewith as **ANNEXURE-A**.)
3. That the inspection has been carried out by SDM Vasant Vihar on dt. 16.11.2023 wherein directions given to the official of MCD to issue work order and get work done within two weeks. Accordingly, as per directions work order has been issued to the contractor for commencing the work on dt. 05.01.2024 copy of work order is annexed herewith as **ANNEXURE-B**.)
4. That the road work of the mentioned site is in progress by MCD, photographs & site plan of road are annexed herewith as **ANNEXURE-C** (colly).

5. That the directions issued by DPCC for removal of C&D wasted & illegal dumping from the site in question. In this regard it is submitted that the mentioned area Sector E-1 & Sector E-2, Vasant Kunj and nearby area, falls under the jurisdiction of Delhi Development Authority and still not handed over to MCD till date.
6. That there are various C&D waste collection centres near the mentioned area area which are being maintained by the MCD i.e. J.E. Store, B-Block, Vasant Kunj/South Zone & J.E. Store Dhulsiras, Sector 17, Dwarka/Najafgarh Zone and the DDA may utilize these facilities and dump C&D Waste at the aforesaid sites. Subsequently, the waste from these C&D/Malba waste collection sites are transferred to MCD Recycle Waste plant, Bakkarwala for conversion into tiles, coarse sand & stone aggregate (RCA).


Deputy Commissioner
Najafgarh Zone/MCD

ANNEXURE 'A'
4



 **GPS Map Camera**



New Delhi, Delhi, India
G4PG+GW2, Rangpuri Pahari, Rangpuri, New Delhi,
Delhi 110076, India
Lat 28.536404°
Long 77.127476°
21/12/23 11:38 AM GMT +05:30

SPRINKLING OF WATER BY MCD



123
MUNICIPAL CORPORATION OF DELHI OFFICE
OF EXECUTIVE ENGINEER
EE (M- Najafgarh)-III

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W.O.No.: EE (M- Najafgarh)-III/SYS/2023-2024/58

Dated : 05-01-2024

Agency Vansh Const co
T-182 Shivaji Nagar Narela

MB No.: 7735

Name Of Work: Improvement Development of road from E1 and E2 to T-Point Rangpuri by pdg. (Demolition in CC, 1:5:10, RMC etc.) in Rangpuri Pahadi in C-133/NGZ.

FTC No. :23/066/LA-MSPY/012/29-02/011/133/D-N3/12

Tender Amount : 7454439

Percentage Rate : 25.00% Above

Contractual Amount :8267952 /-RESTRICTED

Time Of Completion: 90 Days

Head Of Account : LA-MSPY

Earnest Monev : 149088.78

Tender No.: 2023 MCD 171526 3

NIT NO: 18-03

Remark:

Dear

1. Your tender for the work as mentioned above has been accepted of behalf on the commissioner MCD as detail above along with terms and condition of the tender.

2. You are further directed to attend this office to complete the formal agreement with in seven days of the receipt of this letter or Communication received in this regard by any means like phone, fax, mail etc. whichever is earlier.

3. You are also directed to start the work at once. Please note that time allowed to carryout the work as entered in the tender shall be reckoned from the DOS.

4. It should be noted-- (a) That as and when orders are given for the execution of any extra/substitute item prior orders from the Competent Authority be obtained before execution of the same to avoid any further complications. (b) That contractor has to submit his RA/Final bill with measurement otherwise nothing will be consider due on account of work execution.

5. It shall be your responsibility to provide deep hand pump/Tube well/Municipal water at the site of the work and same shall be fit for construction purposes and provide safe drinking water free from contamination to the labour engaged.

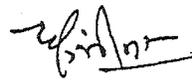
6. You shall be responsible for correctness/genuineness of all the documents what so ever submitted by the you.

7. All the circular issued by MCD applicable to the instant nature of work will have to be complained by the contractor. Total Quantity of Cement -

Note. Expenditure will not exceed to Rs 8267952/

Copy To.

1. S.E (QC) for Information alongwith copy of Schedule & Justification
2. SE () for kind Information Please
3. A.E Concerned for information and necessary action
4. Actt () with account file
5. Copy to Mpl. Councillor Ward
6. D.C.A ()
7. Office Copy


(H S Meena)

EE (M- Najafgarh)-III

1/5/24 12:27:43PM

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